

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

D.A. No. 1049/88

R.S. Mishra

...

Applicant

Vs.

Union of India & others ...

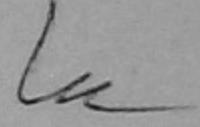
Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

The applicant was appointed as L.D.C. in ordinance Parachute Factory, Kanpur on 31.5.1963 and thereafter he was promoted as Security Asstt. 'B' Grade on 1.1.1969. He was promoted as Supervisor/Security Asstt. 'A' Grade on 15.3.73. He filed a representation on 27.3.80 and it was followed by a subsequent representation dated 4.7.1982. He was informed that his representation has been rejected. The applicant again preferred an appeal on 31.8.82 and 6.9.82 and the same was dismissed by the Director General Ordnance Factory on 22.12.1984. The applicant again filed yet another representation through proper channel for considering his case de novo on 28.8.84 followed by other representations in 1986 and 1987. As the applicants previous representation had already been decided there was no question of deciding the same matter again. Further after filing the representation after dismissal of the previous representations, which had already been disposed of prior to coming in force of Administrative Tribunals. The limitation can not be extended in this manner.

*W*  
The applicant's grievance is that he was not given opportunity to exercise option in 1974 when pay were raised and his representations were not disposed of. The claim of no opportunity to exercise option and Grade 'A', Supervisor 'A' from 15.3.73 can not be looked into at this stage, more so when it had been rejected

by departmental authorities in 1982 and 1984 without  
entering into the question as to whether Allahabad  
Bench has jurisdiction in the matter. The application  
which is highly barred by time is dismissed. No  
order as to be costs.

  
Vice Chairman

Allahabad  
Dt. 31.7.92